

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
REGIONAL BENCH : ALLAHABAD
COURT No. I**

APPEAL No. ST/70914/2016-ST[SM]

(Arising out of Order-in-Original No.
LKO/EXCUS/000/COM/ST/068/2015-16 dated 17/11/2015 passed by
Commissioner of Central Excise & Service Tax, Lucknow)

M/s Bharat Sanchar Nigam Ltd.

Appellant

Vs.

**Commissioner of Central Excise
& Service Tax, Lucknow**

Respondent

Appearance:

Absent on Call
Shri Mohd. Altaf (Asstt. Commr.) AR

for Appellant
for Respondent

CORAM:

Hon'ble Mrs. Archana Wadhwa, Member (Judicial)

Date of Hearing : 13/03/2019
Date of Decision : 13/03/2019

FINAL ORDER NO. - **70539/2019**

Per: Archana Wadhwa

On matter being called neither anybody appeared nor is there any adjournment request. It is seen that the matter has been repeatedly coming up on board from October, 2017 when either the appellant was absent or sought adjournment. The same was being adjourned repeatedly in the interest of justice.

2. Inasmuch as the matter has been fixed for final disposal on 16/10/2017, 8/12/2017, 05/02/2018, 26/04/2018, 08/06/2018 & 13/08/2018, when the appellant was absent on most of the dates, I am of the view that appellant is not interested in pursuing the appeal. The same is accordingly dismissed for non-prosecution.

(Dictated & Pronounced in Court)

Sd/-
(Archana Wadhwa)
Member (Judicial)

Lks